

- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.
[Placed in Library *See* No. LT-135/98]
- III. (A) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 159 of the Customs, Act, 1962, together with an explanatory memoranda on the Notifications:—
- (1) GSR No. 535 (E), dated September 11, 1997, regarding exemption to vessels carrying exclusively coastal goods from the provisions of the Section 92, Section 93, Section 94, Section 97, and sub-section (1) of the Section 98 of the said Act.
- (2) GSR No. 645 (E), dated November 11, 1997, regarding exemption to all goods imported into India by the United Nation or an International Organisation for execution of the projections in India.
- (3) GSR No. 664 (E), dated November 24, 1997, publishing the Courier Imports (Clearance) Amendment Regulation, 1997. The providing for enhancement of individual pacakage to 70 kgs and a separate Bill of Entry for clearance of consignment where CIF value is Rupees one lakh or more
- (4) GSR No. 91 (E) dated, February 27, 1998, regarding rescinding the Notification No. 52-Customs, dated 1st February, 1963.
- (5) GSR No. 92 (E) dated, February 27, 1998, regarding exemption to vessels carrying exclusively coastal goods from the delivery of the
- advice book on arrival at each port of call.
[Placed in Library *See* No.4-136/98 for (1) to (5)]
- III (B) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (4) of section 94 of the Finance Act, 1994, together with an explanatory memoranda on the Notifications:—
- (1) GSR No. 47(E), dated January 22, 1998, seeking to exempt the table services provides by the , Advertising Agency to 56 specified diplomatic Missions or members thereof from the whole of service tax leviable thereon.
- (2) GSR No. 48(E), dated January 22, 1998, seeking to exempt the taxable services provided to the UN or an international organisation by advertising agency and courier agency from the whole of service tax leviable thereon.
- [Placed in Library *See* No. LT-137/98 for (1) and (2)]
- Report and Accounts (1996-97) of the National Federation of (I) Fishermen's Cooperatives Limited, New Delhi, (II) Labour Cooperatives Ltd. New Delhi, (III) Urban Cooperative Bank and Credit Society Ltd., New Delhi and (IV) National Cooperative Union of India, New Delhi and (V) National Agricultural Cooperative Marketing Federation of India Ltd., New Delhi and related papers
- SHRI R.K. KUMAR: Sir, On behalf of SHRI SOMPAL: I lay on the Table a copy each (in English and Hindi) of the following papers:—
- (I) (a) Annual Report and Account of the National Federation of Fishermen's Cooperative's Limited, New Delhi, for the 1996-97, together with the Auditors' Report on the Accounts.

- (b) Review by the Government on the working of the above Federation.
- (c) Statement giving reasons for the delay in the laying the papers mentioned at (a) above.

[Placed in Library See No. LT-128/98]

- (II) (a) Annual Report and Accounts of the National Federation of Labour Cooperatives Limited, New Delhi, for the 1996-97, together with the Auditors' Report on the Accounts.
- (b) Review by the Government on the working of the above Federation.
- (c) Statement giving reasons for the delay in the laying the papers mentioned at (a) above.

[Placed in Library See No. LT-127/98]

- (III) (a) Twenty-first Annual Report of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 1996-97.
- (b) Annual Accounts of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 1996-97 and the Audit Report thereon.
- (c) Review by the Government on the working of the above Federation.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library See No. LT-130/98]

- (IV) (a) Annual Report of the National Cooperative Union, New Delhi for year 1996-97.
- (b) Annual Accounts of the National Co-operative Union of India, New Delhi, for the year 1996-97 and the Audit Report thereon.

on Railways

- (c) Review by the Government on the working of the above Co-operative.
- (d) Statement giving reasons for the delay in the laying the papers mentioned at (a) and (b) above.

[Placed in Library See No. LT-129/98]

- (V) (a) Annual Report and Accounts of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the 1996-97, together with the Auditors' Report on the Accounts,
- (b) Review by the Government on the working of the above Federation.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library See No. LT-126/98]

REPORT OF THE COMMITTEE ON PETITIONS

SHRI O. RAJAGOPAL (Madhya Pradesh):
Sir, I present the Hundred and Sixth Report (in English and Hindi) of the Committee on Petitions on the Petition signed by Shri Chittaranjan Mandal of Orissa pertaining to improper use of funds meant for poverty alleviation programmes leading to starvation deaths in undivided districts of Kalahandi, Bolangir and Koraput in Oriasa.

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON RAILWAYS

SECRETARY-GENERAL: Sir I beg to lay on the Table, a copy each (in English and Hindi) of following Reports of the Standing Committee on Railways which were presented to Lok Sabha on December 2, 1997 before its dissolution:—

Thirteenth Report of Railwa(a)
Engineers Territorial Army.